

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2259

ANSWERED ON:11.03.2013

SCRAPPING OF VVIP HELICOPTERS DEAL

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Nahata Smt. P. Jaya Prada;Pandurang Shri Munde Gopinathrao;Shekhar Shri Neeraj;Singh Shri Yashvir;Yaskhi Shri Madhu Goud

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has decided to scrap the VVIP helicopter purchase deal with M/s Agusta Westland, UK in view of the alleged scam as reported recently;
- (b) if so, the details thereof and the steps taken so far in this regard;
- (c) whether several other deals are at negotiating stage with the said company and if so, the details of all such deals;
- (d) whether the Government proposes to blacklist the said company for defence deals; and
- (e) if so, the details thereof and the steps taken / being taken by the Government in this regard?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) & (b): A show cause notice has been issued to M/s Agusta Westland, UK on 15th February, 2013 asking them to explain as to why action should not be initiated for cancellation of the Contract relating to procurement of 12 VVIP / VIP helicopters and recovery of the payments made by the 'buyer'. No decision has so far been taken to cancel the Contract. However, the operation of the Contract relating to procurement of VVIP / VIP helicopters has been put on hold and further payments to M/s Agusta Westland in the contract have been stopped.
- (c) At present, no contract negotiation is being held with M/s Agusta Westland in any Capital procurement case.
- (d) & (e): No decision to blacklist the company has so far been taken.